

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 623 OF 2025

**IN THE MATTER OF:**

News Item titled "Govt's efforts to tap  
KSPCB funds set to hit legal hurdle"  
appearing in The Deccan Herald dated  
23.11.2025

..... Applicant

VERSUS

GB Pant Institute of Himalayan  
Environment, Through its Director,  
and Ors.

..... Respondents

**I N D E X**

**N.D.H.: 23.02.2026**

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(Counsel for SPCB, Odisha)  
Chamber No. 5, R.K. Garg Block  
Supreme Court of India  
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Cell: 9717666296  
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New Delhi  
Dated: 19.02.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
 AT NEW DELHI  
ORIGINAL APPLICATION NO. 623 OF 2025

In the matter of :

News item titled "Govt's efforts to top  
 KSPCB funds set to hit legal hurdle"  
 appearing in the Deccan Herald  
 dated 23.11.2025  
 Appellant

..... Petitioner /

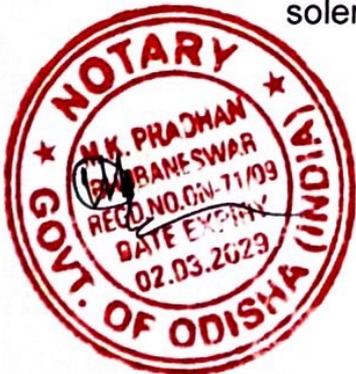
VERSUS

GB Pant Institute of Himalayan Environment  
 through its Director & Others ..... Respondent / Defendant

18 FEB 2026

AFFIDAVIT ON BEHALF OF THE  
 RESPONDENT NO. 21 (STATE POLLUTION  
 CONTROL BOARD, ODISHA)

I, Shri Manoj V. Nair, IFS, son of N. Vasudevan Nair aged  
 around 52 years, at present working as Member Secretary,  
 State Pollution Control Board, having my office at Paribesh  
 Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli,  
 Bhubaneswar, Dist - Khurda, Odisha-751012, do hereby  
 solemnly affirm and state as under:



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-11/2015  
PH - 9437627119

1. That I am the Member Secretary of the Respondent No.21 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.
2. That this Hon'ble Tribunal on the basis of the news item published in 'Deccan Herald' dated.23.11.2025 relating to "Govt's efforts to tap Karnataka State Pollution Control Board funds set to hit legal hurdle" has been pleased to suo - motu take cognizance of the aforesaid case and directed the party respondents for filing their response / reply by way of affidavit before this Hon'ble Tribunal.
3. That as regards the R-21 is concerned, the R-21 Board. has not received any order from the State Government so far about transferring of funds of the Board.
4. That the R.No.21 Board is filing this affidavit in compliance to direction dtd.03.12.2025 of this Hon'ble Tribunal passed in the aforesaid OA.



MANJULA KUMAR PRADHAN  
 NOTARY PUBLIC  
 BHUBANESWAR  
 REGD. NO. ON-71/2009  
 PH - 9437627119 (M)

5. That the Respondent No.21 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of this case.
6. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

*M.K.P.*  
**DEPONENT**  
 Member Secretary  
 State Pollution Control Board  
 Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 18<sup>th</sup> day of February, 2026.

**SWORN BEFORE ME**



*M.K.P.*  
**DEPONENT**  
 Member Secretary  
 State Pollution Control Board  
 Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN  
 NOTARY PUBLIC  
 BHUBANESWAR  
 REGD. NO. ON-71/2009  
 PH - 9437627119 (M)

*M.K.P.*  
 18/02/26

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**Service of Affidavit on behalf of R21 in OA No. 623 of 2025 - News Item titled “Govt’s efforts to tap KSPCB funds set to hit legal hurdle” appearing in The Deccan Herald dated 23.11.2025**

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**Manoranjan Paikaray** <mpaikray@gmail.com>

Thu, Feb 19, 2026 at 3:20 PM

To: psdir@gbpihed.nic.in, ms-tspcb@telangana.gov.in, membersecy@appcb.gov.in, chairman@appcb.gov.in, arunachalspcb@gmail.com, membersecretary@pcbassam.org, bspcb@yahoo.com, msbspcb-bih@gov.in, hocecb@gmail.com, mail.gspcb@gov.in, ms-gspcb.goa@nic.in, chairman-gpcb@gujarat.gov.in, ms-gpcb@gujarat.gov.in, hopcblegal@gmail.com, mspcb-hp@nic.in, ranchijspcb@gmail.com, memsecy@kspcb.gov.in, ms.kspcb@gov.in, chn.kspcb@gov.in, ms@mpcb.gov.in, chairman-mppcb@mp.gov.in, ms-mppcb@mp.gov.in, pcb-man@nic.in, megspcb@rediffmail.com, duhawma15@yahoo.com, rusovi1jhon@yahoo.com, msppcb@punjab.gov.in, member-secretary@rpcb.nic.in, CS Rao <csraoifs@gmail.com>, membersecretary@spcbsikkim.org, memsec@tnpcb.gov.in, tnpcb-chn@gov.in, mukherjee\_manas@rediffmail.com, ms@uppcb.in, msukpcb@gmail.com, msukpcb@yahoo.com, ms@wbpcb.gov.in, ms.wbpcb-wb@bangla.gov.in, cpcc-chd@nic.in, msdpcc@nic.in, pcc-dnhdd@ddd.gov.in, membersecretarylpcc@gmail.com, regionaldirectoelpcc@gmail.com, dstandamans@gmail.com, dstpcc-andamans@nic.in, ppcc@py.gov.in, ppcc.pon@nic.in  
Cc: membersecretary@ospcbboard.org, paribesh1@ospcbboard.org

Dear Sir/Madam,

Please find attached affidavit on behalf of R21 in OA No. 623 of 2025 - News Item titled “Govt’s efforts to tap KSPCB funds set to hit legal hurdle” appearing in The Deccan Herald dated 23.11.2025, pending before the Hon’ble NGT, Principal Bench, New Delhi.

Regards,

**Manoranjan Paikaray**

Advocate for Respondent No. 21, OSPCB

Cell/WhatsApp: +91-9717666296

Email: [mpaikray@gmail.com](mailto:mpaikray@gmail.com), [mpaikray@yahoo.co.in](mailto:mpaikray@yahoo.co.in)*Please do not print until absolutely necessary. Save natural resources!*

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 **Affidavit dtd18th Feb 2026 in OA No 623 of 2025\_R21\_OSPCB.pdf**  
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